

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **50/AM14**
HELD ON 12.03.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **50/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **12.03.2014** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, Economic Officer

2. Committee confirmed Minutes of NC Meeting No. **49/AM14 held on 06.03.2014.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-264	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00315/AM13/DES-VII	Status: Approved
NC No.: 50/AM14 Dated: 12.03.2014	Adv. Lic. No. 0310714251 dated 05.11.2012	RLA F. No. 03/95/040/00520/AM13	

Request: Amendment in the description of Export Product against Advance Authorization No. 0310714251 dated 05.11.2012

Decision: The Committee considered the request of firm and it was observed that a typographical error occurred while preparing the Minutes. Hence, the Committee decided to amend the description of Export Product to read as “Polyvinyl Acetate Emulsion (Solid Content **50%** +/- 1%) (Modified)”. Beside this there is no other change in the decision taken in earlier NC Meeting No. **37/AM13** held on **18.12.2012** (Case No. **17/37/87/ALC-1/2012**).

Case No. A-265	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00290/AM13/DES-VII	Status: Approved
NC No.: 50/AM14 Dated: 12.03.2014	Adv. Lic. No. 0210179533 dated 09.07.2012	RLA F. No. 02/24/040/00064/AM13	

Request: Amendment in the description of Import Item No. 9 of Advance Authorization (Import Item No. 3 against Export Product No. 9 approved by NC) against Advance Authorization No. 0210179533 dated 09.07.2012

Decision: The Committee considered the request of firm and decided to include alternate inputs with Import Item “Pluronic F 127 Prill (Poloxamer 407)”. Accordingly, the description of Import Item No. 9 of Advance Authorization (Import Item No. 3 against Export Product No. 9 approved by NC in its earlier Meeting) may be amended to read as “Pluronic F 127 Prill (Poloxamer 407) / **Synperonic PE / F 127 (Flake)**”. Besides this there is no other change in the decision taken in earlier NC Meeting No. **51/AM13** held on **20.03.2013** (Case No. **2/35/87-ALC1/2012**).

Case No. A-266	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00088/AM14/DES-VII	Status: Rejected
NC No.: 50/AM14 Dated: 12.03.2014	Adv. Lic. No. 0310452544 dated 04.12.2007	RLA F. No. 03/83/040/00524/AM08	

Request: Incorporation of allied items with Export Product “HDPE Telecom Duct” against Advance Authorization No. 0310452544 dated 04.12.2007

Decision: The firm has requested to allow allied export product under export product at S.No. 2, that is, HDPE Telecom Duct. It is noted that none of the items of allied products given for incorporation, were not indicated in the application at the time of issuance of Advance Authorization. The said Advance Authorization was issued on 04.12.2007 long back. Hence, NC constraints for incorporation of allied product in the said Advance Authorization.

2. NC only fix the norms in respect of export / import items for the applicant firm under para 4.7 of HBP Vol. I for which Advance Authorization was issued. Hence, Norms Committee rejects the request of the firm.

Case No. A-267	MALAYA RUB TECH INDUSTRIES LTD.	HQ F. No. 01/87/050/00259/AM14/DES-VII	Status: Approved
NC No.: 50/AM14 Dated: 12.03.2014	Adv. Lic. No. 1010054485 dated 23.08.2013	RLA F. No. 10/24/040/00031/AM14	

Request: Amendment in the description of Import Item No. 2 against Advance Authorization No. 1010054485 dated 23.08.2013

Decision: The Committee considered the request of firm and decided to amend the description of Import Item No. 2 to read as ‘**Natural Rubber - Thick Blanket Crepe No.3**’. Besides this there is no other change in the decision taken in earlier NC Meeting No. 37/AM14 held on 11.12.2013 (Case No. 35/29/87-ALC1/2013).

Case No. A-268	SELLOWRAP INDUSTRIES PVT. LTD.	HQ F. No. 01/87/162/00189/AM14/DES-VII	Status: Deferred
NC No.: 50/AM14	Adv. Lic. No.	RLA F. No.	

Dated: 12.03.2014	0310652471 dated 08.09.2011	03/95/040/00451/AM12	
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Request: Fixation of adhoc norms for the export products “Insulation Tube of different grade (115 Items)” against Advance Authorization No. 0310652471 dated 08.09.2011

Decision: A copy of request of firm has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-269	EUREKA CONVEYOR BELTING PVT. LTD.	HQ F. No. 01/87/050/00433/AM12/DES-VII	Status: Deferred
NC No.: 50/AM14 Dated: 12.03.2014	Adv. Lic. No. 1310038668 dated 03.02.2012	RLA F. No. 13/24/040/00034/AM12	

Request: Review of decision taken by Norms Committee – 7 in its Meeting No. 14/AM13 held on 04.07.2012 against Advance Authorization No. 1310038668 dated 04.07.2012

Decision: A D/L No. 7(36)/2012-TSW dated 18.02.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

ONLINE CASES

1	Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:02.04.2014
	Decision: A D/L No. 46011/130/2012-PC.II dated 10.02.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:02.04.2014
	Decision: A D/L No. 46011/130/2012-PC.II dated 10.02.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.:29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/49/2013-PC.II dated 10.02.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:33/7/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date:3410036614	Defer

4		09.04.2013	Date:26.03.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 19.02.2014. Comments awaited from D/o C&PC.		

5	Case No.: 31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013 and again on 03.03.2014. Comments awaited from D/o C&PC.			

6	Case No.: 15/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00081/AM14/	RLA File :34/24/040/00010/AM14/	Lic.No/Date:3410036728 26.04.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 19.02.2014. Comments awaited from D/o C&PC.			

	Case No.: 16/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
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7	HQ File :01/87/050/00082/AM14/	RLA File :34/24/040/00011/AM14/	Lic.No/Date:3410036729 26.04.2013	Defer Date:26.02.2014
Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 19.02.2014. Comments awaited from D/o C&PC.				

8	Case No.:4/27/87-ALC1/2013	Party Name:HELIOS PACKAGING	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00223/AM14/	RLA File :07/24/040/00542/AM13/	Lic.No/Date:0710095382 15.05.2013	Defer Date:02.04.2014
Decision: A D/L No. 46011/79/2013-PC.II dated 31.10.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 10.12.2013 and 06.03.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

9	Case No.:4/19/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00144/AM14/	RLA File :03/94/040/00143/AM14/	Lic.No/Date:0310736567 04.06.2013	Defer Date:02.04.2014
Decision: A D/L No. 46011/66/2011-PC-II, dated 03.09.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2013, 27.01.2014 and 03.03.2014. Comments awaited from D/o C&PC.				

	Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
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HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:02.04.2014
Decision: A D/L was issued by DIPP to firm on 01.11.2013. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 11.03.2014. Comments awaited from DIPP.			

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Case No.:1/25/87-ALC1/2013	Party Name:STYLO TABLEWARES	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Approved					
HQ File :01/87/050/00199/AM14/	RLA File :24/24/040/00023/AM13/	Lic.No/Date:2410039498 26.07.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39241090	63/0- ARTICLES OF MELAMINE [DECORATIVE SERVING TRAYS/ COASTERS/ TRIVET/CORCKERY]	94339.700	K.G	13016130.00	240150.00 US Dollars		
				Total	13,016,130.00	240,150.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39092010	MELAMINE COMPOUND (W-5309)	100000.000	K.G	9,716,163.00	179,265.00 US Dollars	0.00	Qty
		MELAMINE						

2	39092010	COMPOUND (CT-6004)	4350.000	K.G	829,585.00	15,306.00 US Dollars	0.00	Qty
3	39092010	MELAMINE COMPOUND (CT-6005)	4050.000	K.G	772,185.00	14,247.00 US Dollars	0.00	Qty
				Total	11,317,933.00	208,818.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/120/2006-PC-II dated 10.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles of Melamine (Decorative Serving Trays / Coasters / Trivet / Crockery)	1 kg	1. Melamine Compound (W-5309)	1.0500 kg
		2. Melamine Compound (CT-6004)	0.0461 kg
		3. Melamine Compound (CT-6005)	0.0429 kg
RLA may take consequential action as per Policy / Procedures.			

12	Case No.:9/24/87-ALC1/2013	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00196/AM14/	RLA File :03/95/040/00370/AM14/	Lic.No/Date:0310744316 06.08.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/72/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 10.12.2013 and 06.03.2014 (Final Reminder) giving 15 days time for submission of information.			

Reply still awaited from the firm.

13	Case No.:15/25/87-ALC1/2013	Party Name:ST.MARYS RUBBERS PVT.LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00213/AM14/	RLA File :10/24/040/00029/AM14/	Lic.No/Date:1010054321 06.08.2013	Defer Date:09.04.2014
	Decision: A D/L No. 7/251/2013-TSW dated 24.02.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

14	Case No.:18/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00216/AM14/	RLA File :34/24/040/00099/AM14/	Lic.No/Date:3410037629 12.08.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 19.02.2014. Comments awaited from D/o C&PC.			

15	Case No.:1/22/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00166/AM14/	RLA File :03/94/040/00168/AM14/	Lic.No/Date:0310745501 16.08.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/58/2011-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

16	Case No.:19/46/87-ALC1/2013	Party Name:LG POLYMERS INDIA PVT LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00413/AM14/	RLA File :26/21/040/00002/AM14/	Lic.No/Date:2610011999 20.08.2013	Defer Date:09.04.2014
	Decision: RLA, Visakhapatnam and firm were requested through letter dated 06.03.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Visakhapatnam and firm. Hence, it was decided to again call for 4.7 application from RLA, Visakhapatnam and firm.			

17	Case No.:5/22/87-ALC1/2013	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00170/AM14/	RLA File :08/24/040/00219/AM14/	Lic.No/Date:0810124010 22.08.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/130/2012-PC.II dated 10.02.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

18	Case No.:43/46/87-ALC1/2013	Party Name:LG POLYMERS INDIA PVT LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00437/AM14/	RLA File :26/21/040/00003/AM14/	Lic.No/Date:2610012004 22.08.2013	Defer Date:09.04.2014
	Decision: RLA, Visakhapatnam and firm were requested through letter dated 06.03.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Visakhapatnam and firm. Hence, it was decided to again call for 4.7 application from RLA, Visakhapatnam and firm.			

19	Case No.:15/33/87-ALC1/2013	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00293/AM14/	RLA File :03/95/040/00383/AM14/	Lic.No/Date:0310747326 28.08.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/100/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

20	Case No.:24/37/87-ALC1/2013	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/111/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

21	Case No.:14/33/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00292/AM14/	RLA File :03/95/040/00295/AM14/	Lic.No/Date:0310750172 18.09.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/99/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:33/33/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
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22	HQ File :01/87/050/00311/AM14/	RLA File :08/24/040/00271/AM14/	Lic.No/Date:0810125073 25.09.2013	Defer Date:02.04.2014
Decision: A D/L No. 46011/94/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

23	Case No.:34/33/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00312/AM14/	RLA File :08/24/040/00272/AM14/	Lic.No/Date:0810125187 27.09.2013	Defer Date:02.04.2014
Decision: A D/L No. 46011/94/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

24	Case No.:5/33/87-ALC1/2013	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00283/AM14/	RLA File :03/95/040/00538/AM14/	Lic.No/Date:0310752316 04.10.2013	Defer Date:26.03.2014
Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.				

25	Case No.:14/37/87-ALC1/2013	Party Name:ACE SIGN IMPEX (P). LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00349/AM14/	RLA File :03/94/040/00572/AM14/	Lic.No/Date:0310752343 04.10.2013	Defer Date:02.04.2014
Decision: A D/L No. 46011/113/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by				

Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.

26	Case No.: 6/33/87-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00284/AM14/	RLA File :05/23/040/00252/AM14/	Lic.No/Date:0510367739 08.10.2013	Defer Date:26.03.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

27	Case No.: 47/33/87-ALC1/2013	Party Name:KDDL LTD.,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00325/AM14/	RLA File :22/24/040/00014/AM14/	Lic.No/Date:2210014276 09.10.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/102/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

28	Case No.: 12/37/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00347/AM14/	RLA File :03/94/040/00568/AM14/	Lic.No/Date:0310752961 09.10.2013	Defer Date:26.03.2014
	Decision: A copy of application was forwarded to D/o C&PC on 18.12.2013. Further a copy of Licence Amendment Sheet received from RLA, Mumbai was also forwarded to D/o C&PC on 16.01.2014. Thereafter, a copy of application alongwith a copy of Licence Amendment Sheet was forwarded to D/o C&PC on 03.03.2014. Comments awaited from D/o C&PC.			

Case No.: 45/33/87-ALC1/2013	Party Name:SAGAR POLYTECHNIK LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Approved
HQ File :01/87/050/00323/AM14/	RLA File :24/24/040/00018/AM14/	Lic.No/Date:2410040085 11.10.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39172390	63/0- CPVC PIPES	200000.000	K.G	25702541.00	417588.00 US Dollars
				Total	25,702,541.00	417,588.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042190	CPVC RESIN	178000.000	K.G	20,158,856.00	327,520.00 US Dollars	100.00	Value & Qty
2	38123090	STABILIZER	16000.000	K.G	1,181,760.00	19,200.00 US Dollars	100.00	Value & Qty
3	39069090	PROCESSING AID	4000.000	K.G	270,820.00	4,400.00 US Dollars	100.00	Value & Qty
4	39039090	IMPECT MODIFIEAR	12000.000	K.G	738,600.00	12,000.00 US Dollars	100.00	Value & Qty
				Total	22,350,036.00	363,120.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 41/87-ALC1/2013 dated 16.01.2014, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
CPVC Pipes (size ½ Inch – 2 Inch)	1 kg	1. CPVC Resins	0.890 kg
		2. Stabilizer	0.080 kg
		3. Processing Aid	0.020 kg
		4. Impact Modifier	0.060 kg
RLA may take consequential action as per Policy / Procedures.			

30	Case No.:46/33/87-ALC1/2013	Party Name:SAGAR POLYTECHNIK LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00324/AM14/	RLA File :24/24/040/00019/AM14/	Lic.No/Date:2410040086 11.10.2013	Defer Date:26.03.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

31	Case No.:7/33/87-ALC1/2013	Party Name:BLS POLYMERS LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00285/AM14/	RLA File :05/23/040/00271/AM14/	Lic.No/Date:0510368814 18.10.2013	Defer Date:26.03.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

Case No.:21/33/87-ALC1/2013	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Approved
HQ File :01/87/050/00299/AM14/	RLA File :05/23/040/00296/AM14/	Lic.No/Date:0510368763 18.10.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39201019	63/0- Printed Plastic Cards (63000000 Nos) (Using Calendared Plastic sheet PVC/ABS, PVC/AD (315 MT) of 80+/-10%, 320+/-10% & 800+/-10% Micron & other consumable i.e. Printing Ink, Offset Image Plates, Washing Chemicals, Printing Rubber Blanket (Metal Back) & Sealing Cheeks)	315.000	M.T	128842112.00	2013158.00 US Dollars
				Total	128,842,112.00	2,013,158.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39201019	Calendared Plastic Sheets (PVC/ABS, PVC/AD) (80+/-10%, 320+/-10% & 800+/-10% Micron)	428.000	M.T	70,029,504.00	1,094,211.00 US Dollars	17,500,000.00	Value & Qty
2	32151190	Printing Inks (Consumable for Printing on Cards)	6300.000	K.G	11,731,200.00	183,300.00 US Dollars	0.00	Value & Qty
3	84439990	Offset Image Plates (Consumable for Printing Plates)	7000.000	Number	3,300,480.00	51,570.00 US Dollars	0.00	Value & Qty
4	34029041	Chemicals DP-1/PA-F (Consumable for washing of plate)	63.000	Litre	89,600.00	1,400.00 US Dollars	0.00	Value & Qty
5	84439990	Printing Rubber Blankets (Metal Back) (Consumable for printing purpose 525 x 414 MM (Thickness 1.63 MM +/- 5%))	630.000	Number	5,824,000.00	91,000.00 US Dollars	0.00	Value & Qty
6	84439990	Sealing Cheeks (Consumable (1% of FOB value of Exports))	6135.000	Number	1,288,384.00	20,131.00 US Dollars	0.00	Value & Qty

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				Total	92,263,168.00	1,441,612.00		
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Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/80/2008-PC-II dated 26.02.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Printed Plastic Cards (for SIM Card GSM/CDMA)	1 kg	1. Relevant Calendared Plastic Sheets (PVC-ABS/ PVC-AD)	1.359 kg
		2. Printing Inks	0.020 kg
		3. offset Image Plates	0.01 No.
		4. Chemicals DP-1/PA-F	0.20 ml
		5. Printing Rubber Blankets (Metal Black)	0.002 No.
		6. Sealing Cheeks	1% of FOB value of export
RLA may take consequential action as per Policy / Procedures.			

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Case No.: 6/41/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
HQ File :01/87/050/00369/AM14/	RLA File :03/94/040/00587/AM14/	Lic.No/Date:0310754561 21.10.2013	Defer Date:02.04.2014
Decision: A D/L No. 7(7)/2014-TSW dated 09.01.2014 was issued by DIPP to firm. This was followed by Reminder			

from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.

34	Case No.:17/41/87-ALC1/2013	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00380/AM14/	RLA File :10/24/040/00044/AM14/	Lic.No/Date:1010055211 22.10.2013	Defer Date:09.04.2014
	Decision: It was noted that the information furnished by the firm vide letter dated 05.02.2014 is incomplete. Hence, DIPP vide their D/L No. 7/306/2013-TSW dated 12.03.2014 called for further information. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

35	Case No.:16/37/87-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00351/AM14/	RLA File :03/95/040/00032/AM14/	Lic.No/Date:0310754961 23.10.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013 and again on 26.02.2014. Comments awaited from D/o C&PC.			

36	Case No.:44/46/87-ALC1/2013	Party Name:LG POLYMERS INDIA PVT LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00438/AM14/	RLA File :26/21/040/00005/AM14/	Lic.No/Date:2610012158 29.10.2013	Defer Date:09.04.2014
	Decision: RLA, Visakhapatnam and firm were requested through letter dated 06.03.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Visakhapatnam and firm. Hence, it was decided to again call for 4.7 application from RLA, Visakhapatnam and firm.			

37	Case No.:5/37/87-ALC1/2013	Party Name:SATTIK EXPORTS PRIVATE LIMITED,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00340/AM14/	RLA File :02/24/040/00113/AM14/	Lic.No/Date:0210195918 01.11.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/109/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

38	Case No.:6/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00331/AM14/	RLA File :34/24/040/00176/AM14/	Lic.No/Date:3410038475 19.11.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/114/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

39	Case No.:7/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00332/AM14/	RLA File :34/24/040/00182/AM14/	Lic.No/Date:3410038476 19.11.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/114/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

40	Case No.:19/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00354/AM14/	RLA File :04/24/040/00170/AM14/	Lic.No/Date:0410152116 21.11.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/112/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

41	Case No.:20/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00355/AM14/	RLA File :04/24/040/00171/AM14/	Lic.No/Date:0410152160 21.11.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013 and again on 26.02.2014. Comments awaited from D/o C&PC.			

42	Case No.:21/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00356/AM14/	RLA File :04/24/040/00180/AM14/	Lic.No/Date:0410152157 21.11.2013	Defer Date:02.04.2014
	Decision: A D/L No. 46011/112/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:24/46/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Approved
HQ File :01/87/050/00418/AM14/	RLA File :03/94/040/00700/AM14/	Lic.No/Date:0310758599 21.11.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl. No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39072090	62/0- Polyether Polyol "Ecopuf B 1411 R"	231840.000	K.G	34077002.40	554097.60 US Dollars
				Total	34,077,002.40	554,097.60

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173500	Phthalic Anhydride	7256.592	K.G	798,225.00	12,875.00 US Dollars	223,503.00	Qty
2	29094100	Diethylene Glycol	10270.510	K.G	801,100.00	12,921.00 US Dollars	224,308.00	Qty
3	29054500	Glycerine	20587.390	K.G	1,441,117.00	23,244.00 US Dollars	403,513.00	Qty
4	29102000	Propylene Oxide	107666.400	K.G	11,843,315.00	191,021.00 US Dollars	3,316,128.00	Qty
5	29034910	1, 1 Dichlorofluroethane (HCFC 141b)	48454.560	K.G	6,299,093.00	101,598.00 US Dollars	1,763,746.00	Qty
6	29213090	Pentamethyldiethylenetriamine	788.256	K.G	295,596.00	4,768.00 US Dollars	82,767.00	Qty
7	29213090	Dimethylcyclohexylamine	2086.560	K.G	396,446.00	6,394.00 US Dollars	111,005.00	Qty
8	34021110	Silicon Surfactant	2596.608	K.G	882,847.00	14,239.00 US Dollars	247,197.00	Qty

9	38159000	Catalyst (Toyocat F-40)	602.784	K.G	373,726.00	6,028.00 US Dollars	104,643.00	Qty
10	38159000	Catalyst (Dabco TMR-2)	602.784	K.G	331,531.00	5,346.00 US Dollars	92,829.00	Qty
				Total	23,462,996.00	378,434.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 1/87-ALC1/2013 dated 10.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol ‘Ecopuf B 1411 R’	1 kg	1. Phthalic Anhydride	0.0313 kg
		2. Diethylene Glycol	0.0443 kg
		3. Glycerine	0.0888 kg
		4. Propylene Oxide	0.4644 kg
		5. 1, 1 Dicholorofluroethane (HCFC 141 b)	0.2090 kg
		6. Pentamethyl diethylene triamine	0.0034 kg
		7. Dimethylcyclohexyalmine	0.0090 kg
		8. Silicon Surfactant	0.0112 kg
		9. Catalyst (Toyocat F-40)	0.0026 kg
		10. Catalyst (Dabco TMR-2)	0.0026 kg
RLA may take consequential action as per Policy / Procedures.			

44	Case No.: 33/46/87-ALC1/2013	Party Name:UTSAV POLYMER PRODUCTS PVT. LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00427/AM14/	RLA File :03/95/040/00652/AM14/	Lic.No/Date:0310758773 22.11.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

45	Case No.: 14/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00408/AM14/	RLA File :07/24/040/00242/AM14/	Lic.No/Date:0710099928 25.11.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

46	Case No.: 31/46/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00425/AM14/	RLA File :03/95/040/00604/AM14/	Lic.No/Date:0310758986 25.11.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

47	Case No.: 32/46/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00426/AM14/	RLA File :03/95/040/00608/AM14/	Lic.No/Date:0310758984 25.11.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

48	Case No.: 36/46/87-ALC1/2013	Party Name:VULCAN COMPONENTS INDIA PVT.LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00430/AM14/	RLA File :03/95/040/00682/AM14/	Lic.No/Date:0310759168 26.11.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to DIPP on 06.03.2014. Comments awaited from DIPP.			

49	Case No.: 34/46/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00428/AM14/	RLA File :03/95/040/00660/AM14/	Lic.No/Date:0310759519 27.11.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

	Case No.: 15/46/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Approved
	HQ File :01/87/050/00409/AM14/	RLA File :07/24/040/00280/AM14/	Lic.No/Date:0710100076 28.11.2013	Defer Date:
	Application: Request is for adhoc norms for following:			

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Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39172390	63/0- UPVC Column Pipes of different types and sizes, Net content of PVC Resin 53.250 MT	56.470	M.T	6814606.00	109736.00 US Dollars
				Total	6,814,606.00	109,736.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	53.250	M.T	3,528,012.00	55,911.45 US Dollars	1,017,902.00	Value & Qty
				Total	3,528,012.00	55,911.45		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/68/2007-PC-II dated 10.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore- Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:16/46/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Approved
HQ File :01/87/050/00410/AM14/	RLA File :07/24/040/00281/AM14/	Lic.No/Date:0710100078 28.11.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39172390	63/0- UPVC Column Pipes of different types and sizes-Net content of PVC Resin 54.956 MT	58.278	M.T	6013789.00	96840.40 US Dollars
				Total	6,013,789.00	96,840.40

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN	54.956	M.T	3,641,110.00	57,703.80 US Dollars	1,050,533.00	Value & Qty
				Total	3,641,110.00	57,703.80		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/68/2007-PC-II dated 10.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg
RLA may take consequential action as per Policy / Procedures.			

52	Case No.: 21/41/87-ALC1/2013	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00384/AM14/	RLA File :34/24/040/00218/AM14/	Lic.No/Date:3410038590 29.11.2013	Defer Date:02.04.2014
	Decision: A D/L No. 7/21/2014-TSW dated 31.01.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 06.03.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:35/46/87-ALC1/2013	Party Name:RISHI TECHTEX LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Approved					
HQ File :01/87/050/00429/AM14/	RLA File :03/95/040/00666/AM14/	Lic.No/Date:0310759814 29.11.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39269099	63/0- SHADE NET (HDPE KNITTED NET) NET WEIGHT: 500000.000 KGS	500000.000	K.G	80325000.00	1275000.00 US Dollars		
				Total	80,325,000.00	1,275,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39012000	HDPE GRANULES VIRGIN	525000.000	K.G	56,227,500.00	892,500.00 US Dollars	16,305,975.00	Value & Qty
2	39012000	U.V. MASTER BATCH VIRGIN	24975.000	K.G	9,755,235.00	154,845.00 US Dollars	2,829,018.00	Value & Qty

3	39012000	COLOUR MASTER BATCH VIRGIN	10025.000	K.G	2,652,615.00	42,105.00 US Dollars	769,258.00	Value & Qty
4	39012000	HDPE GRANULES (FOR PACKING MATERIAL) VIRGIN	10500.000	K.G	1,124,550.00	17,850.00 US Dollars	326,119.00	Value & Qty
				Total	69,759,900.00	1,107,300.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/12/2007-PC-II dated 10.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Shade Net (HDPE Knitted Net)	1 kg	1. HDPE Granules	1.0500 kg
		2. UV Master Batch	0.0499 kg
		3. Relevant Colour Master Batch	0.0200 kg
		4. HDPE Granules (For packing)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

54	Case No.:37/46/87-ALC1/2013	Party Name:PUNEET RESINS LTD.,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00431/AM14/	RLA File :03/95/040/00687/AM14/	Lic.No/Date:0310760012 02.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

55	Case No.:21/46/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00415/AM14/	RLA File :03/94/040/00642/AM14/	Lic.No/Date:0310760739 05.12.2013	Defer Date:09.04.2014
	Decision: A D/L No. 46011/46/2013-PC.II dated 05.03.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

56	Case No.:22/46/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00416/AM14/	RLA File :03/94/040/00645/AM14/	Lic.No/Date:0310760710 05.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

57	Case No.:29/46/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00423/AM14/	RLA File :03/94/040/00758/AM14/	Lic.No/Date:0310760747 05.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

58	Case No.:25/46/87-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00419/AM14/	RLA File :03/94/040/00720/AM14/	Lic.No/Date:0310761263 10.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

59	Case No.:27/46/87-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00421/AM14/	RLA File :03/94/040/00730/AM14/	Lic.No/Date:0310761253 10.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

60	Case No.:28/46/87-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00422/AM14/	RLA File :03/94/040/00738/AM14/	Lic.No/Date:0310761260 10.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

61	Case No.:38/46/87-ALC1/2013	Party Name:VULCAN COMPONENTS INDIA PVT.LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00432/AM14/	RLA File :03/95/040/00726/AM14/	Lic.No/Date:0310761219 10.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to DIPP on 06.03.2014. Comments awaited from DIPP.			

62	Case No.:30/46/87-ALC1/2013	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00424/AM14/	RLA File :03/95/040/00519/AM14/	Lic.No/Date:0310761616 12.12.2013	Defer Date:02.04.2014

Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.

63	Case No.: 4/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00398/AM14/	RLA File :04/24/040/00077/AM10/	Lic.No/Date:0410152903 13.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

64	Case No.: 5/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00399/AM14/	RLA File :04/24/040/00074/AM11/	Lic.No/Date:0410152904 13.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

65	Case No.: 40/46/87-ALC1/2013	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00434/AM14/	RLA File :05/24/040/00334/AM14/	Lic.No/Date:0510373905 18.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

	Case No.: 6/50/87-ALC1/2013	Party Name:RALLIS INDIA LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
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66	HQ File :01/87/050/00485/AM14/	RLA File :03/95/040/00661/AM14/	Lic.No/Date:0310762430 18.12.2013	Defer Date:02.04.2014
Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.				

67	Case No.:6/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00400/AM14/	RLA File :04/24/040/00354/AM12/	Lic.No/Date:0410153362 19.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

68	Case No.:7/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00401/AM14/	RLA File :04/24/040/00028/AM13/	Lic.No/Date:0410153363 19.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

69	Case No.:8/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00402/AM14/	RLA File :04/24/040/00100/AM13/	Lic.No/Date:0410153373 20.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

70	Case No.:17/46/87-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00411/AM14/	RLA File :17/24/040/00100/AM14/	Lic.No/Date:1710005620 23.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

71	Case No.:9/50/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00488/AM14/	RLA File :03/95/040/00766/AM14/	Lic.No/Date:0310763101 23.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to DIPP on 11.03.2014. Comments awaited from DIPP.			

72	Case No.:7/50/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00486/AM14/	RLA File :03/95/040/00707/AM14/	Lic.No/Date:0310763223 24.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to DIPP on 11.03.2014. Comments awaited from DIPP.			

73	Case No.:8/50/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00487/AM14/	RLA File :03/95/040/00708/AM14/	Lic.No/Date:0310763230 24.12.2013	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to DIPP on 11.03.2014. Comments awaited from DIPP.			

Case No.: 42/46/87-ALC1/2013	Party Name:SAGAR POLYTECHNIK LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Approved
HQ File :01/87/050/00436/AM14/	RLA File :24/24/040/00025/AM14/	Lic.No/Date:2410040527 27.12.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39172390	63/0- CPVC PIPES	200000.000	K.G	25848697.00	417588.00 US Dollars
				Total	25,848,697.00	417,588.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042190	CPVC RESIN	178000.000	K.G	20,273,488.00	327,520.00 US Dollars	100.00	Value & Qty
2	38123090	CPVC STABILIZER	16000.000	K.G	1,188,480.00	19,200.00 US Dollars	100.00	Value & Qty
3	39069090	PROCESSING AID	4000.000	K.G	272,360.00	4,400.00 US Dollars	100.00	Value & Qty
4	39039090	IMPECT MODIFIEAR	12000.000	K.G	742,800.00	12,000.00 US Dollars	100.00	Value & Qty
				Total	22,477,128.00	363,120.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 41/87-ALC1/2013 dated 16.01.2014, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
CPVC Pipes (size ½ Inch – 2 Inch)	1 kg	1. CPVC Resins	0.890 kg

			2. Stabilizer	0.080 kg
			3. Processing Aid	0.020 kg
			4. Impact Modifier	0.060 kg
			RLA may take consequential action as per Policy / Procedures.	

75	Case No.:4/50/87-ALC1/2013	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00483/AM14/	RLA File :03/94/040/00839/AM14/	Lic.No/Date:0310763641 30.12.2013	Defer Date: 02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

76	Case No.:16/50/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00495/AM14/	RLA File :34/24/040/00242/AM14/	Lic.No/Date:3410038869 31.12.2013	Defer Date: 02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

77	Case No.:20/50/87-ALC1/2013	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00499/AM14/	RLA File :03/95/040/00499/AM13/	Lic.No/Date:0310763767	Defer Date:

31.12.2013

02.04.2014

Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.

78	Case No.:10/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00404/AM14/	RLA File :04/24/040/00208/AM14/	Lic.No/Date:0410153795 01.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

79	Case No.:11/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00405/AM14/	RLA File :04/24/040/00209/AM14/	Lic.No/Date:0410153793 01.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

80	Case No.:12/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00406/AM14/	RLA File :04/24/040/00210/AM14/	Lic.No/Date:0410153794 01.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

Case No.:10/50/87-ALC1/2013

Party Name:ROECHLING ENGG.

Meet No/Date:50/87-ALC1/2013

Status:

81		PLASTICS (INDIA) PVT. LTD.	12.03.2014	Deferred
	HQ File :01/87/050/00489/AM14/	RLA File :03/95/040/00777/AM14/	Lic.No/Date:0310763954 01.01.2014	Defer Date: 02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

82	Case No.:45/46/87-ALC1/2013	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00439/AM14/	RLA File :30/24/040/00044/AM14/	Lic.No/Date:3010099609 03.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

83	Case No.:11/50/87-ALC1/2013	Party Name:SHAKTI PLASTIC INDUSTRIES	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00490/AM14/	RLA File :03/95/040/00795/AM14/	Lic.No/Date:0310764684 06.01.2014	Defer Date: 02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

84	Case No.:41/46/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00435/AM14/	RLA File :05/24/040/00343/AM14/	Lic.No/Date:0510375552 07.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

85	Case No.:3/50/87-ALC1/2013	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00482/AM14/	RLA File :03/94/040/00794/AM14/	Lic.No/Date:0310764937 07.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

86	Case No.:17/50/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00496/AM14/	RLA File :34/24/040/00246/AM14/	Lic.No/Date:3410038950 07.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

87	Case No.:18/50/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00497/AM14/	RLA File :34/24/040/00247/AM14/	Lic.No/Date:3410038949 07.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

88	Case No.:2/50/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00481/AM14/	RLA File :03/94/040/00644/AM14/	Lic.No/Date:0310765120 08.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

89	Case No.:13/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00492/AM14/	RLA File :34/24/040/00007/AM14/	Lic.No/Date:3410038970 08.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

90	Case No.:14/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00493/AM14/	RLA File :34/24/040/00020/AM14/	Lic.No/Date:3410038972 08.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

91	Case No.:15/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00494/AM14/	RLA File :34/24/040/00023/AM14/	Lic.No/Date:3410038971 08.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

92	Case No.:39/46/87-ALC1/2013	Party Name:DECO-VINYL PVT. LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00433/AM14/	RLA File :05/23/040/00268/AM14/	Lic.No/Date:0510375760 09.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

93	Case No.:21/50/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00500/AM14/	RLA File :03/95/040/00785/AM14/	Lic.No/Date:0310765263 09.01.2014	Defer Date: 02.04.2014
	Decision: A copy of application has been forwarded to DIPP on 11.03.2014. Comments awaited from DIPP.			

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Case No.:5/50/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Approved																																																
HQ File :01/87/050/00484/AM14/	RLA File :03/94/040/00873/AM14/	Lic.No/Date:0310765501 10.01.2014	Defer Date:																																																
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39072090</td><td>62/0- EXACOL PPG 2000 Polyether Polyol</td><td>16800.000</td><td>K.G</td><td>2499840.00</td><td>40320.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>2,499,840.00</td><td>40,320.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>29053200</td><td>Propylene Glycol</td><td>601.440</td><td>K.G</td><td>66,158.00</td><td>1,059.00 US Dollars</td><td>18,524.00</td><td>Qty</td></tr><tr><td>2</td><td>29102000</td><td>Propylene Oxide</td><td>16663.920</td><td>K.G</td><td>2,082,990.00</td><td>33,328.00 US Dollars</td><td>583,237.00</td><td>Qty</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39072090	62/0- EXACOL PPG 2000 Polyether Polyol	16800.000	K.G	2499840.00	40320.00 US Dollars					Total	2,499,840.00	40,320.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	29053200	Propylene Glycol	601.440	K.G	66,158.00	1,059.00 US Dollars	18,524.00	Qty	2	29102000	Propylene Oxide	16663.920	K.G	2,082,990.00	33,328.00 US Dollars	583,237.00	Qty
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																													
1	39072090	62/0- EXACOL PPG 2000 Polyether Polyol	16800.000	K.G	2499840.00	40320.00 US Dollars																																													
				Total	2,499,840.00	40,320.00																																													
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																											
1	29053200	Propylene Glycol	601.440	K.G	66,158.00	1,059.00 US Dollars	18,524.00	Qty																																											
2	29102000	Propylene Oxide	16663.920	K.G	2,082,990.00	33,328.00 US Dollars	583,237.00	Qty																																											

				Total	2,149,148.00	34,387.00		
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Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2013 dated 15.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXAPOL PPG 2000	1 kg	1. Propylene Glycol	0.0358 kg
Polyether Polyol		2. Propylene Oxide	0.9919 kg
RLA may take consequential action as per Policy / Procedures.			

95	Case No.:12/50/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00491/AM14/	RLA File :03/95/040/00814/AM14/	Lic.No/Date:0310765433 10.01.2014	Defer Date: 02.04.2014
	Decision: A copy of application has been forwarded to DIPP on 11.03.2014. Comments awaited from DIPP.			

96	Case No.:3/46/87-ALC1/2013	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00397/AM14/	RLA File :08/24/040/00431/AM14/	Lic.No/Date:0810127967 13.01.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

Case No.:18/46/87-ALC1/2013	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Approved
HQ File :01/87/050/00412/AM14/	RLA File :32/24/040/00022/AM14/	Lic.No/Date:3210072260 21.01.2014	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39269099	63/0- HDPE Net impregnated with Alphacypermethrin 0.55%	1908700.000	K.G	357022335.00	5726100.00 US Dollars
				Total	357,022,335.00	5,726,100.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	32041751	Colouring Pigments	4771.750	K.G	1,946,874.00	31,225.00 US Dollars	0.00	Value & Qty
2	39011010	LLDPE	93144.560	K.G	9,872,858.00	158,345.75 US Dollars	0.00	Value & Qty
3	38089137	Alphacypermethrin TECH 97%	12979.000	K.G	13,106,356.00	210,206.00 US Dollars	0.00	Value & Qty
4	39012000	HDPE Granules	2000000.000	K.G	195,880,800.00	3,141,633.00 US Dollars	0.00	Value & Qty
				Total	220,806,888.00	3,541,409.75		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/97/2006-PC-II dated

10.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Net Impregnated with Alphacypermethrin 0.55%	1 kg	1. HDPE Granules	1.0479 kg
		2. Colouring Agent	0.0025 kg
		3. Alphacypermethrin Tech 97%	0.0068 kg
		4. LLDPE Granules	0.0488 kg
RLA may take consequential action as per Policy / Procedures.			

98	Case No.:1/45/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00393/AM14/	RLA File :26/24/040/00010/AM14/	Lic.No/Date:2610012344 24.01.2014	Defer Date:09.04.2014
	Decision: RLA, Visakhapatnam and firm were requested through letter dated 26.02.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Visakhapatnam and firm. Hence, it was decided to again call for 4.7 application from RLA, Visakhapatnam and firm.			

99	Case No.:2/45/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00394/AM14/	RLA File :31/83/040/00198/AM14/	Lic.No/Date:3110062306 27.01.2014	Defer Date:09.04.2014
	Decision: RLA, Pune and firm were requested through letter dated 26.02.2014 to furnish 4.7 application expeditiously.			

Application still awaited from RLA, Pune and firm. Hence, it was decided to again call for 4.7 application from RLA, Pune and firm.

100	Case No.:1/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00395/AM14/	RLA File :07/24/040/00393/AM14/	Lic.No/Date:0710101789 30.01.2014	Defer Date:09.04.2014
	Decision: RLA, Bangalore and firm were requested through letter dated 06.03.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Bangalore and firm. Hence, it was decided to again call for 4.7 application from RLA, Visakhapatnam and firm.			

101	Case No.:2/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00396/AM14/	RLA File :07/24/040/00378/AM14/	Lic.No/Date:0710101790 30.01.2014	Defer Date:09.04.2014
	Decision: RLA, Bangalore and firm were requested through letter dated 06.03.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Bangalore and firm. Hence, it was decided to again call for 4.7 application from RLA, Bangalore and firm.			

102	Case No.:19/50/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00498/AM14/	RLA File :04/24/040/00164/AM14/	Lic.No/Date:0410154695 30.01.2014	Defer Date: 02.04.2014

Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.

103	Case No.:46/46/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:50/87-ALC1/2013 12.03.2014	Status: Deferred
	HQ File :01/87/050/00440/AM14/	RLA File :34/24/040/00267/AM14/	Lic.No/Date:3410039175 03.02.2014	Defer Date:02.04.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 20.02.2014. Comments awaited from D/o C&PC.			

Case No.:1/50/87-ALC1/2013		Party Name:V.K.A. POLYMERS PRIVATE LIMITED		Meet No/Date:50/87-ALC1/2013 12.03.2014		Status: Approved		
HQ File :01/87/050/00480/AM14/		RLA File :32/24/040/00025/AM14/		Lic.No/Date:3210072773 05.02.2014		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39269099	63/0- HDPE Net Impregnated with alphacypermethrin 0.55%		1145200.000	K.G	214209660.00	3435600.00 US Dollars	
					Total	214,209,660.00	3,435,600.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs	Limiting Factor (Value/Qty/Value &

							<i>duty</i>	<i>Qty</i>
1	32041751	COLOURING PIGMENTS	2863.000	K.G	1,168,104.00	18,780.00 US Dollars	0.00	Value & Qty
2	39011010	LLDPE	55885.760	K.G	5,926,741.00	95,285.00 US Dollars	0.00	Value & Qty
3	38089137	ALPHACYPERMETHRIN TECH 97%	7787.360	K.G	7,863,676.00	126,426.00 US Dollars	0.00	Value & Qty
4	39012000	HDPE Granules 012E50	1200000.000	K.G	116,631,600.00	1,875,106.00 US Dollars	0.00	Value & Qty
				Total	131,590,121.00	2,115,597.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/97/2006-PC-II dated 10.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Net Impregnated with Alphacypermethrin 0.55%	1 kg	1. HDPE Granules	1.0479 kg
		2. Colouring Agent	0.0025 kg
		3. Alphacypermethrin Tech 97%	0.0068 kg
		4. LLDPE Granules	0.0488 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:22/50/87-ALC1/2013

Party Name:FINOTEX FIBRECAST PVT. LTD.

Meet No/Date:50/87-ALC1/2013
12.03.2014

Status:
Deferred

HQ File :01/87/050/00501/AM14/

RLA File :31/83/040/00234/AM14/

Lic.No/Date:3110062929

Defer

Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.

Meeting ended with thanks to Chair and all participants.
